

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Petition No. 265/MP/2018
Alongwith I.A No. 79 and 80 of 2018

Subject : Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed by this Hon'ble Commission in Petition No. 190/MP/2016 dated 31.5.2018.

Date of Hearing : 15.11.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Greenko Budhil Hydro Power Private Ltd. (GBHPPL)

Respondent : Power Grid Corporation of India Limited

Parties Present : Shri Hemant Singh, Advocate, GBHPPL
Shri Tushar Srivastava, Advocate, GBHPPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Ranjeet S. Rajput, PGCIL

Record of Proceedings

Learned counsel for PGCIL sought permission to file reply to the amended Petition during the course of the day. Request was allowed by the Commission.

2. Learned counsel for the Petitioner requested for time to file its rejoinder to the reply of PGCIL. Accordingly, the Commission disposed of the I.A. No. 79/2018.
3. After hearing the learned counsels for the Petitioner and PGCIL, the Commission directed PGCIL to file its reply during the course of day, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 25.11.2018. The Commission directed the parties that due date of filing reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-
(T. D. Pant)
Deputy Chief (Law)